

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A No. 694 of 2020

IN

Company Appeal (AT) (Insolvency) No. 864 of 2019

IN THE MATTER OF:

Navin Raheja

...Appellant

Vs.

Shilpa Jain & Ors.

...Respondents

Present: For Appellant: - Mr. Salman Khurshid, Senior Advocate with Mr. Abhijeet Sinha, Mr. Saurabh Kalia, Ms. Aamna Darakhshan and Ms. Saloni Purohit, Advocates.

For Respondents: - None

O R D E R

12.03.2020— By Judgment dated 22nd January, 2020, we have set aside the ‘Corporate Insolvency Resolution Process’ as was initiated against ‘Raheja Developers Limited’ (‘Corporate Debtor’). In paragraph nos. 56 and 57 therein, we expressed our desire that the ‘Corporate Debtor’ should complete the projects within the time frame as given by it.

The time frame shown in the chart at paragraph no. 56 of the Judgment is the time frame given by the Appellant/Promoter. This Appellate Tribunal observed that the ‘Corporate Debtor’ will stick to the time frame given before this Appellate Tribunal which will start from the

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date of the order. The time frame of the completion of the projects will remain as undertaken before this Appellate Tribunal and recorded in Paragraph 56. No further order is required to be passed in this Interlocutory Application which stands disposed of.

I.A No. 694 of 2020 stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ar/G